

12.14 hrs.

**CALLING ATENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE****REPORTED INCREASEING INCIDENTS OF
MURDER, LOOT AND MISBEHAVIOUR PER-
PETRATED ON MARWARIS**

SHRI BHIKHU RAM JAIN (Chandni Chowk): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:—

“The reported increasing incidents of murder, loot and misbehaviour perpetrated on Marwaris in Orissa, Bihar, Assam and other parts of the country.”

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, it is regrettable that the fall out of Assam agitation has had its echo in several other parts of the country giving rise to parochial, regional and chauvinistic tendencies.

2. Stray incidents of alteration and assault were reported from Sambalpur town in Orissa on 21st September, 1980, between a group of students and a group of Marwari youth in connection with collection of food, money etc. for the flood affected persons in the area. The situation took an unfortunate turn in the subsequent days resulting in organised processions and attacks on shops and establishments of the Marwari community in different parts of Orissa. Government of Orissa took action to effectively deal with the violence and to contain it from spreading to different parts of the State. Police had to open fire on violent mobs at Binnika resulting in death of two persons. The agitation culminated in Sambalpur bandh on the sixth of October but the situation was brought under control by the State Government. Central Assistance was rushed to Orissa to assist the State administration.

Sporadic incidents, however, continued to take place. The All Orissa Students Action Committee has given a call for Orissa bandh on the 5th December. State Government is taking suitable measures to deal with the situation. Additional Central assistance has also been despatched.

3. In Bihar, wall writings had appeared in Patna and Bhagalpur against Marwaris. A procession was taken out in Kishanganj by students shouting anti-Marwari slogans. The procession was dispersed. The State Government is taking adequate steps to protect the life and property of the Marwaris wherever necessary.

4. Our Constitution guarantees to every citizen in this country irrespective of caste, community, religion or place of birth right to pursue his profession any where in the country. Singling out any community in this country for meeting out threat and harassment is, therefore, totally unconstitutional, is against the spirit of national integration and deserves condemnation from every quarter. Agitations of this type are engineered by elements who are either misguided or are keen to create fissiparous tendencies and weaken the national fabric. Government will spare no efforts to control such tendencies and deal effectively with such agitations. The State Governments have been alerted and requested to take adequate precautionary measures to maintain law and order and to protect life and property of all communities.

श्री श्रीकू राम जैत : मैं अपने माननीय दोस्तों से भी प्रार्थना करना चाहता हूँ कि यह मामला भी लगभग उसी किस्म का है जो उन्होंने उठाया था। मेरी प्रार्थना यह है कि वह इस को सुन लें।
(अवधान)

अध्यक्ष महोदय : इनको सवाल कर लेने दीजिए, एक ही है।

.... (अवधान) .

अध्यक्ष महोदय : यह कोई कालिग एटेंशन की बात नहीं है, आपकी बात सुनने की बात है । . . . (व्यवधान)

अध्यक्ष महोदय : मैं सुन लेता हूं आपकी बात, अगर आपको एक एक करके सुनानी हो तो सुन लूंगा । ऐसे नहीं सुनूंगा ।

श्री श्रीकृ. राम जैन : मेरी प्रार्थना यह है कि जो स्टेटमेंट गृह मंत्री महोदय ने दिया है उससे यह बात बिलकुल विदित है कि पिछले दिनों 20 सितम्बर से लेकर आज तक खास तौर से उड़ीसा में और उसके अतिरिक्त और जगहों में मारवाड़ी कहलाने वाले लोगों के साथ ज्यादाती हो रही है । मारवाड़ी पग्वार वह है जो हरियाणा, दिल्ली वेस्टर्न यू० पी० और राजस्थान के रहने वाले उड़ीसा या बिहार वगैरह में रहते हैं । उनके साथ जो ज्यादाती हो रही है उसकी तरफ मैंने गृह मंत्री का ध्यान आकर्षित किया था ।

मैं आप का ध्यान इस तरफ आकर्षित करना चाहता हूं कि सम्बलपुर में, लायर्सिहा में और बोलन्गीर में जो जिन्दा जलाने की कोशिश की गई लोगों को, उस में वहां की एक मुसलमान महिला ने जिस तरीके से बहादुरी से उस चीज का मुकाबिला कर के उनको बचाया है वह सराहनीय है । मैं इस हाउस के मार्फत स्टेट गवर्नमेंट से प्रार्थना करना चाहता हूं कि खास तौर से बोलन्गीर के अंदर जिस तरह की घटना हुई उस तरह की घटना अगर सारे देश में होती रही तो नेशनल इंटिग्रेशन की जो बात है उस पर क्या असर होगा ? (व्यवधान) . . . मेरे दोस्त जो बात अभी कह रहे थे वह भी नेशनल इंटिग्रेशन का ही मामला है, यदि वह मेरी बात सुन लें तो उन के प्वाइंट को भी उससे बहुत ज्यादा

समर्थन मिल जायगा . . . (व्यवधान) . .

ये आपस में लड़ रहे हैं । इन से कहिए कि अगर आपस में लड़ना चाहते हैं तो बाहर जा कर लड़ें, हाउस का टाइम क्यों खराब कर रहे हैं ? (व्यवधान) मैं भी गोली और संगीन की बात कर रहा हूं । (व्यवधान) मुझे इनके समर्थन की भी आवश्यकता है, जो गोलियां वहां चल रही हैं, ये लोग वहां जाकर समझायें कि मारवाड़ी के नाम से या हरियाणा के नाम से किसी भी दल के लोग हों, अगर वहां से लोगों को उखाड़ने की कोशिश कर रहे हैं तो क्या यह नेशनल इंटिग्रेशन के मुताबिक है . . . (व्यवधान) . . . मेरी गुजारिश है कि स्टेट गवर्नमेंट ने और होम मिनिस्टर ने जो बयान दिया है, उस से बिलकुल विदित होता है कि वहां पर काफी गड़बड़ हो रही है । 20 सितम्बर से लेकर आज तक । ता० 5 जो आने वाली है, उस दिन वहां बड़ा भारी एजीटेशन होने वाला है जिस में लोगों की जान-माल का बड़ा भारी खतरा है । मैं जानना चाहता हूं—क्या होम मिनिस्टर के इल्म में है कि 20 सितम्बर को वहां कितने करोड़ रुपए का नुकसान हुआ है और लोगों को जलाने की कोशिश की गई है . . . (व्यवधान) . . . मेरी प्रार्थना है, यदि वहां पर कुछ ऐसे लोग हैं जो राजनीतिक क्षेत्र से ताल्लुक रखते हैं और राजनीति के नाम पर लोगों पर ज्यादाती कर रहे हैं, तो उन राजनीतिक दोस्तों से मैं कहना चाहता हूं कि राजनीति के नाम पर इस प्रकार का आतंक नहीं होना चाहिए । बोलंगीर के अन्दर यह वाक्या हुआ है कि एक मि० चौधरी के घर में बाहर से ताला लगा कर सारे परिवार, औरतों, बच्चों समेत, नीचे से आग

[श्री श्रीकृ. राम जैन]

लगा कर जलाने की कोशिश की गई। अगर एक महिला वहां पर न होती तो पता नहीं क्या हो जाता (व्यवधान) . . . समय आने पर मैं नाम भी बताने के लिए तयार हूँ। वे चोला पहन कर इस प्रकार की कार्यवाही कर रहे हैं। मैं सन्दूक गवर्नमेंट से कहना चाहता हूँ—अगर उड़ीसा गवर्नमेंट इस में कामयाब नहीं है, किसी वजह से वह कमजोरी दिखला रही है तो होम मिनिस्टर वहां जायें और खुद देखने के बाद इस बात का निर्णय करें कि वहां ज्यादाती हो रही है या नहीं। अगर ज्यादाती हो रही है तो मैं जानना चाहता हूँ कि उस ज्यादाती को रोकने के लिए वे क्या तरीका निकालेंगे और उस नुकसान को किस तरीके से पूरा करेंगे ?

मेरी आप से प्रार्थना है कि एक महिला जिसने उनको बचाने की कोशिश की ताला तोड़ कर और अपने ऊपर अर्पण ली, उस को जहां इनाम मिलना चाहिए, वहीं हमारे इन दोस्तों को मालूम होना चाहिए कि देश में जो इस प्रकार की पोलिटीकल गड़बड़ हो रही है उसको वहां सामाजिक तरीके से भी कराया जा रहा है। मैं होम मिनिस्टर सहब से जानना चाहूंगा—क्या उनके इलम में यह बात है कि स्टूडेन्ट्स ने, जो स्टूडेन्ट्स के नाम पर वहां आतंक कर रहे हैं, कोई चार्टर आफ डिमाण्ड्स आप को या स्टेट गवर्नमेंट को दिया था? अगर दिया था तो क्या उस को मंजूर कर लिया गया है? अगर मंजूर कर लिया गया

है तो फिर यह सारा झगड़ा क्यों हो रहा है? क्या इसमें लोक दल या किसी दूसरे दल के पोलिटीकल मोटिवेशन की बात है? . . . (व्यवधान) . . .

SHRI JYOTIRMOY BOSU (Diamond Harbour): Under rule 376, I am on a point of order. Although it was not proper, the hon. Deputy Speaker, while he was in the Chair, the other day, had expunged things when some member mentioned the name of a party only. How are you allowing him to mention the names of the political parties?

(Interruptions)

आचार्य भगवान देव (अजमेर) : लोक दल के लोगों ने मारवाड़ियों को जलाया है। नाम चाहें, तो हम नाम भी देने के लिए तैयार हैं . . . (व्यवधान) . . .

श्री श्रीकृ. राम जैन : अध्यक्ष महोदय, मैंने कहा है कि लोक दल के नाम पर उसका नाम लेकर लोगों ने जैमा किया है।

अध्यक्ष महोदय : आप किसी के ऊपर इन्सिनियुएशन न करें, काल-एटेन्शन का जो मुद्दा है उसी पर बात करें।

श्री श्रीकृ. राम जैन : मैं अर्ज कर रहा था कि कुछ लोग राजनीति का नाम ले कर, जो कि गुण्डा एली-मेन्ट है, इस प्रकार का काम कर रहे हैं। मेरी प्रार्थना यह है कि . . . (व्यवधान) . . . डरते तो वे लोग हैं, जिन्होंने गलतियों की हैं। अध्यक्ष महोदय, वहां पर इस प्रकार का आतंक मचाया गया है और अभी तक उसका कोई निर्णय नहीं हुआ है। उसको दो महीने से ज्यादा गुजर गये हैं, तो मैं होम मिनिस्टर

ने प्रार्थना करना चाहता हूँ कि यदि स्टेट गवर्नमेंट कोई कार्यवाही नहीं की है तो ग्रामको दिल्ली से उसमें कार्यवाही करनी चाहिये और होम मिनिस्टर को खुद जाकर, यदि मुनासिब समझे तो मेरे जैसे साथी को साथ से ले जाकर, इसका इन्व्वायरी करनी चाहिए, ताकि सारी चीजें सामने आ सकें। वह मामला छिपे नहीं। इस बात का मुझे जानकारी है कि वहां के लोगों को लूटा गया है और लूटने के पश्चात् वह लूट का माल सी० आर० पी० ने उन लोगों के घरों से बरामद किया है, जिनके नाम मैं आपको किसी वक्त दे दूंगा। ये पोलिटिकल एफिलिएशन्स के लोग हैं, जिन्होंने लोगों को लड़वाया है।

एक माननीय सदस्य : पार्टी का नाम ले दो।

श्री भोक्कू राम जैन : मैं ने तो पार्टी का नाम लिया है, लोक दल के नाम से कर रहे हैं.. (व्यवधान).. चोर की दाड़ी में तिनका बाला मजमून.. (व्यवधान).. मैं कहना चाहता हूँ कि ये सब चीजें पुलिस के यहां दर्ज हैं। आठ आदमियों के यहां से 80 हजार रु. का सारा माल बरामद हुआ और उनको बन्द कर दिया गया सी० आर० पी० को विद्ड़ करने के बाद फिर वहां पर वही लोकल पुलिस लगा दी गई, जो कि उसमें साजिश कर रही थी। अभी तक उनको ट्रांसफर नहीं किया गया है। इस मांग के बाद वहां के क्लैक्टर और एस० पी० का ट्रांसफर कर दिया गया। आज अगर इस मुल्क में इस प्रकार की वातावरण हो सकता है, जो वहां पर दो सां या ढाई सां वर्षों से रहने वाले हरियाणा, दिल्ली और राजस्थान के लोग हैं, उनको लूटा जा रहा है और उनकी अजमत खराब की जा रही है, उनको मारा-पीटा जा रहा है,

तो इसकी प्रोटैक्शन कौन देगा ? अगर स्टेट गवर्नमेंट नहीं दे रही है, तो मैं होम मिनिस्टर साहब से मांग करता हूँ कि वे या तो खुद वहां जाकर या पालियामेंटी डेलीगेशन भेज कर तुरन्त इसकी जांच करवायें। पांच तारीख परसों आने वाली है, अगर पांच तारीख को उस जगह झगडा पड़ गया तो भारी मुश्किल हो जायेगी, इसलिये मैं चेतावनी देना चाहता हूँ कि क्या उनकी मांग को आपने मंजर कर लिया है ?

दूसरी बात जो मैं पूछना चाहता हूँ, वह यह है कि क्या जो 20 तारीख को नुकसान हुआ है, उसका आपने अन्दाजा ले लिया है ? अगर अन्दाजा ले लिया है, तो उसकी पूर्ति करने के लिये गवर्नमेंट के पास कोई स्कीम है, कि जो करोड़ों रुपयों का नुकसान हुआ है, उसको वे किस प्रकार पूरा करेंगे ?

... (व्यवधान) ...

SHRI YOGENDRA MAKWANA: In my statement I have tried to give the information which is available with me. However, the hon. members also have said that the incident is condemnable and the Government has taken immediate action.

AN HON. MEMBER: What action?

SHRI YOGENDRA MAKWANA: That will come. You hear. You are not prepared to hear and you ask me "what action". Immediately after knowing the incident...

(व्यवधान) ...

श्री मूल चन्द डाया (पाली) : अध्यक्ष महोदय, इनके नाम लेकर इनको बाहर निकालिये (व्यवधान) .. सदन की कार्यवाही को भंग कर रहे हैं (व्यवधान) सारे नियमों को भंग कर रहे हैं

(Interruptions)

SHRI YOGENDRA MAKWANA:
Immediately after the incident came to our notice, the Home Minister had a talk with the Chief Minister. I also wrote a letter to the State Government and then it was immediately controlled. The hon. member has put some specific questions to which I would like to reply.

The first question which the hon. member has raised is about loss of property etc. on 20th September. On 28th September, 1980, students of Bolangir college turned violent and burnt ten houses, two oil mills, one rice mill and 11 vehicles belonging to Marwaris besides looting a number of shops in the town.

Regarding the visit of the Home Minister to the State, I would like to inform the House that we have given instructions to the State Government on telephone immediately after the incident. Instructions are also being issued. A letter is also being sent by me. So, there is no need of visiting the State by the Home Minister at this stage. However, if it is found necessary, we will visit the State. The hon. Member has requested that he should be taken along with. He can also accompany us when we go there.

Regarding the Charter of Demands by the students and the action taken by the Government, the students have submitted 8-Point Charter of Demands.

The first is regarding stern action against business-men responsible for assaulting students at Khetrajpur in Sambalpur District. The State Government have informed that three police cases have been registered in connection with the assault on students of Sambalpur on 21st September. In these cases, the suspected persons have been arrested and forwarded to the Court. The student leaders had given a specific list of 18 persons who were alleged to be the assailants. This list was given only on the 17th October. It is seen that 13 persons out of this

list have since been arrested. The students themselves have expressed doubts about the identity of three more persons. So, the question does not arise about the arrest of these persons.

The second demand is regarding firm action against business-men indulging in black-marketing, profiteering and hoarding. Government have taken a number of measures to prevent black-marketing and hoarding of essential commodities. As a part of this, raids of business premises of unscrupulous businessmen have been conducted from time to time in all parts of the State. For example, in a number of raids conducted in Sambalpur district 37 erring business-men have been booked and 17 prosecuted since 1-4-80. Property worth Rs. 4 lakhs has been confiscated. Similar action has also been taken in other districts of the State including Sundargarh, Bolangir, etc.

The third demand is about the unconditional release of arrested students and withdrawal of cases against them. As regards release of arrested students and people in Sambalpur district, all arrested students and other people have been released on bail. In Bolangir district, all students have been released on bail. Only 9 other persons in judicial custody are awaiting release by the Court. The question of withdrawal of cases would arise after completion of investigation.

The fourth demand is about exemption of students of flood-affected areas from payment of tuition and examination fee for one year. This is the main demand of the students. Government have already decided to exempt tuition fees for all students in the flood affected areas. The question of exempting examination fees for students from these areas would be considered sympathetically.

White papers and exercise books for students of schools and colleges

are also being supplied at concessional rates. Wherever the educational institutions have a hostel or a canteen, essential commodities like sugar, kerosene etc. are being supplied at controlled rates.

As regards facilities to be given to the people affected by flood it may be mentioned that Government have already raised the house building advance for fully and partially collapsed houses. They have also announced allotment of house building materials like bamboo etc. at concessional rates through the Forest Corporation. Rehabilitation and Test Relief Programme in all 10 flood-affected districts, including Sambalpur, Bolangir and Kalahandi are being undertaken. There is no discrimination between flood affected areas.

The fifth demand is for the revision of the decision to increase bus fares and more than 50 per cent concession to the students for travelling by bus. The State Government have given concession to students in bus fare to the extent of 25 per cent. At certain places, like Rourkela, where the college is located at a considerable distance, higher concession has been given.

The sixth demand is for adequate compensation to the families of the deceased, who were killed in police firing at Binka, and also to the injured students. As regards payment of compensation to the victims of the police atrocities, there are no such victims in Sambalpur district. In respect of Bolangir district, the family of the person who died in firing at Binka has been given Rs. 5,000 from the Chief Minister's Relief Fund. The other injured person has also been given a grant of Rs. 1,000/- from the Chief Minister's Relief Fund.

The seventh demand is to check price rise and supply of essential

commodities through fair price shops. The State Government have recently formed a Civil Supplies Corporation to ensure availability and proper distribution of a larger number of essential commodities. So, all the demands which were made by the students in the charter of demands have been satisfied and fulfilled by the State Government.

The final question was whether there is any hand of some political personalities in this. Yes, there is some hand of political persons.... (Interruptions) and they have played a major role in inciting the students both inside and outside the campus, which resulted in bad relations between the students and the business community.... (Interruptions).

12.39 hrs.

RE. ADJOURNMENT MOTIONS

श्री राम विलास पासवान (हाजीपुर):
 अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। मैंने एजोर्नमेंट मोशन दिया है कि इलाहाबाद में प्राइम मिनिस्टर की मीटिंग में विद्यार्थियों को जाने नहीं दिया गया।

अध्यक्ष महोदय : आप पहले मरी बात सुन लें।

श्री राम विलास पासवान : पुलिस द्वारा वहां पर गोली चलाई गई और 3 आदमी मारे गये। ... (व्यवधान) ...

MR. SPEAKER: No, I am not allowing it.

श्री राम विलास पासवान : वहां का जो वाइस चान्सलर है ... (व्यवधान) ...

अध्यक्ष महोदय : आप बोलते चले जा रहे हैं। Whatever is not allowed will not go on record.

SHRI RAM VILAS PASWAN: **